

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

COMP.APPL(IBC)/201(CH)2017

COMP.APPL(IBC)/201(CH)2018

IA(I.B.C)/819(CH)2023

IA(I.B.C)/820(CH)2023

In

CP (IB) No. 06/Chd/Chd/2017

(Admitted)

IN THE MATTER OF

Hind Motors India Ltd.

...

Petitioner

Under Section: 10, 43(1) r/w 44(1), 66(1), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 13.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 05.06.2024.

Sd/-

Court Officer